



2025:DHC:5360



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of decision: 08.07.2025

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CRL.M.C.10202/2024

SAJIB QURESHI

.....Petitioner

Through: Mr. Dalip Kumar Santoshi,  
Advocate.

Petitioner in person.

versus

THE STATE OF NCT OF DELHI &amp; ANR. ... Respondents

Through: Mr. Hitesh Vali, APP with SI  
Suresh Kumar Meena, PS-New  
Usman Pur.

Respondent No.2 in person.

**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT (ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023, seeking quashing of FIR no. 220/2016, dated 20.02.2016, under sections 308/34 IPC registered at PS New Usmanpur and subsequent proceedings emanating therefrom on the basis of settlement between the parties.

2. As per allegations, on 20.02.2016, petitioner along with two associates caused grievous injuries to respondent No. 2 with knife. Thereafter, Respondent No.2 lodged the aforesaid FIR against the Petitioner. The charge sheet was filed under sections 308/324/34 IPC.



3. During the proceedings, the parties amicably resolved their disputes and executed a Settlement Deed dated 22.11.2024. It is submitted that all the previous complaints and litigations initiated by the parties have been withdrawn and all conditions of the Settlement Agreement have been fulfilled. The copy of Settlement Deed dated 22.11.2024 has been placed on record as Annexure P-4.

4. Parties are physically present before the Court. They have been identified by their counsel as well as by the Investigating Officer SI Suresh Kumar Meena, from PS New Usman Pur.

5. Respondent No.2 confirms that the matter has been settled with the petitioners without any force, fear, coercion and he has no objection if the FIR no. 220/2016 is quashed against the petitioner.

6. Learned APP submits that it is a serious offence where multiple injuries were caused by petitioner and other co-accused which have been opined to be grievous in nature and, therefore, it is not a fit case for quashing.

7. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to



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secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

8. Admittedly and as informed, co-accused (JCLs) have been acquitted by learned Juvenile Justice Board. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR no. 220/2016, dated 20.02.2016, under sections 308/34 IPC registered at PS New Usmanpur and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and FIR no. 220/2016, dated 20.02.2016, under sections 308/34 IPC registered at PS New Usmanpur all the other consequential proceeding emanating therefrom is hereby quashed subject to petitioner depositing cost of Rs. 10,000/- with the Delhi Legal Services Authority within a period of 30 days from today.

10. Petition is allowed and disposed of accordingly.

11. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**JULY 08, 2025**

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